

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 434

IA/127/ND/2024 IA/6/ND/2024 IA/100/ND/2023
IA /164/ND/2023 IA /67/ND/2022 IA/130/ND/2022
CA/121/ND/2022 in CP/183/ND/2021

IN THE MATTER OF:

UNION OF INDIA Through (Serious Fraud ... Applicant
Investigation Office)

Versus

SH. SUMAN CHADHA & Ors ... Respondent

Under Section 241-242

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Shrish Mishra, Adv. Saurav,
Adv. Alexander Mathai Paikaday
For the RBI : Adv. Nisha Sharma, Adv. Manisha Singh for
Reserve Bank of India
For the Respondent : Adv. karishma Singh, Adv. Umesh Singhand
Adv. Ankit Bhadauria, for Respondent no.7,
Adv. Rinku Garg, Adv. Piyush Joshi, Adv.
Prashant Dahiya for R-4

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)